

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 21085 of 2017

(Arising out of Order-in-Original No. BLR-EXCUS-005-COM-39&40/16-17 dated 03.03.2017 passed by the Commissioner of Central Excise and Service Tax, Bangalore.)

Robemall Apparels Pvt Ltd.

1st Floor, Survey No. 20/1, 20/2 & 20/3,
11km Arakere Road, Bannerghatta Road,
Bengaluru,
Karnataka - 560076.

.....**Appellant**

VERSUS

**Commissioner of Central Excise &
Service Tax,**

BMTC Complex, 2nd Floor, Shivajinagar Bustand,
Bengaluru - 560051.

.....**Respondent**

Appearance:

Mr. Nimit Jain, Advocate for the Appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 20744 /2026

Date of Hearing: 06.04.2026

Date of Decision: 06.04.2026

PER : PULLELA NAGESWARA RAO

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate

in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

*(Operative portion of the order was pronounced in open court
on conclusion of hearing.)*

(P. A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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